IN THE NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH

[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.07
CP. (IB) No. 101/BB/2026

IN THE MATTER OF:

Prana Sherlocks Entertainment Pvt. Ltd. ... Petitioner

Vs

ROC, Karnataka ... Respondent

Petition under Section 59(7) I & B Code, 2016

Order delivered on: 09.10.2026

CORAM:

SHRI. SUNIL KUMAR AGGARWAL
HON'BLE MEMBER (JUDICIAL)

SHRI. RADHAKRISHNA SREEPADA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

The Liquidator : Shri Ravisankar Devarkonda

ORDER

C.P (IB) No.101/BB/2026 is allowed vide separate order.

File be consigned to Record Room.

-Sd-
RADHAKRISHNA SREEPADA
MEMBER (TECHNICAL)

-Sd-
SUNIL KUMAR AGGARWAL
MEMBER (JUDICIAL)

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IN THE NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH

(Exercising the powers of Adjudicating Authority under The Insolvency and Bankruptcy Code, 2016)

C.P. (IB) No. 101/BB/2026

(Application under Section 59 of the Insolvency and Bankruptcy Code, 2016)

IN THE MATTER OF:

M/S. PRANA SHERLOCKS ENTERTAINMENT PVT. LTD.
Represented by its Liquidator Mr. RAVI SHANKAR DEVARAKONDA,
41/1, 2nd Floor, 8th Main,
11th Cross, Jayanagar, 2nd Block,
Bangalore-560029.. … Petitioner/ Liquidator

Petition presented on :**27.05.2026**
Order delivered on :09.10.2026

Coram:
Shri Sunil Kumar Aggarwal, Hon'ble Member (Judicial)
Shri Radhakrishna Sreepada, Hon'ble Member (Technical)

COUNELS PRESENT:

For the Petitioner : Shri Ravi Sankar Devarakonda
For the I.T. Dept. : Shri Ganesh R. Ghale

O R D E R

1. This Company Petition is filed with the prayer to Order dissolution by way of voluntarily liquidation *of* **M/S. PRANA SHERLOCKS ENTERTAINMENT PVT. LTD.** The relevant facts emanating out of application are:

(a) The Applicant Company was incorporated on 21.07.2016 Bengaluru, Karnataka under the provisions of the Companies Act, 2013.

(b) On 22.07.2025, Board meeting was held to consider the proposal for approval of Voluntary Liquidation of Company and approval for declaration and affidavit as required under Section 59(3) (a).

(c) On 18.08.2025, as proposed by the Board, the members of the Company in their Extra-ordinary General Meeting passed a special resolution to liquidate the Company voluntarily and appointed **Mr. Ravi Sankar Devarakonda, and Insolvency Professional, having IP registration NO. IBBI/IPA-001/IP-P00095/2017-2018/10195, as liquidator.**

(d) It is declared that the Applicant is not being liquidated to defraud any person.

(e) The Audited Financial Statements of the Corporate Person for the Financial Years ending 31.03.2024 & 31.03.2025, has been filed.

Regulatory Compliances:

Regulation **of the IBBI (Voluntary Liquidation Process) Regulations, 2017**		Date of Compliance
Commencement of liquidation and appointment of liquidator		18.08.2025
Intimation to the ROC & IIBI	Filing of MGT-14	19.08.2025
Preliminary report to the Company	**Regulation 9(1)**	01.10.2025
Public Announcement	**Regulation 14**,	20.08.2025
Stake holders List	**Regulation 30**,	28.11.2025
Liquidation Account	**Regulation 34**	26.09.2025
Final Report to IBBI	**Regulation 38**	01.05.2026

2. We have heard Ld. Counsel for the Liquidator, Ld. Counsel for the I.T. Dept. and carefully perused the material on record and relevant legal provisions.

3. On being notified, ROC, Karnataka has filed the Status Report vide Diary No. 7849, on 30.07.2026 stating that no enquiry/inspection/complaint/legal action is pending against the Applicant.

4. Shri Ghale, appearing on behalf of the IT Department submitted on 18.09.2026 that there is Rs. 280/- outstanding as TDS pending against the Petitioner and the same in mentioned in the IT Report filed by him vide Diary No. 8481 dated 01.09.2026.

5. On examination of the submissions and documents filed with the Petition, it is apparent that the affairs of the Petitioner have been completely wound up and its assets have been entirely liquidated and as such the Applicant Company deserves to be dissolved. Accordingly, in exercise of the powers conferred under Section 59 of IBC, 2016, **M/S. PRANA SHERLOCKS ENTERTAINMENT PVT. LTD.,** is **hereby dissolved** and **C.P. (IB) No.101/BB/2026 is allowed** subject to desired liberty to the Registrar of Companies.

6. The Directors of the Company are required to file an affidavit to the effect that they are going to meet any Legal liability that may arise in future against the Company.

7. The Liquidator is directed to inform the Income Tax and GST Departments regarding dissolution of Applicant and surrender the PAN number and GSTIN to respective Offices.

8. The Registry and the Liquidator are directed to serve a copy of this order upon ROC, Bengaluru at their mail id – ***roc.bangalore@mca.gov.in,*** and IBBI within fourteen days from the date of receipt of a copy of this order.

-Sd-
RADHAKRISHNA SREEPADA
MEMBER (TECHNICAL)

-Sd-
SUNIL KUMAR AGGARWAL
MEMBER (JUDICIAL)